

**LEAVE OF ABSENCE TO SHRIMATI
MAYA DEVI CHETTRY**

MR. CHAIRMAN: I have received the following letter from Shrimati Maya Devi Chettry:

"I had to come back home from Delhi due to my ill-health which deteriorated there during the last session of the Rajya Sabha. I have not yet improved my health properly and am under medical treatment. Considering the condition of my health my physicians do not permit me to move from my place, nor can I venture myself to do so. In the circumstances I request your good-self and the honourable Members kindly to grant me leave of absence from all sittings of this session of the Rajya Sabha."

Is it the pleasure of the House that permission be granted to Shrimati Maya Devi Chettry for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

**PETITION RE HINDU MARRIAGE
AND DIVORCE BILL**

SECRETARY: I have to report to the House that a petition relating to the Hindu Marriage and Divorce Bill, 1952, pending before this House has been received by me.

PAPERS LAID ON THE TABLE

**MINISTRY OF TRANSPORT NOTIFICATION
PUBLISHING AN AMENDMENT TO THE DELHI -
ROAD TRANSPORT AUTHORITY (ADVISORY
COUNCIL) RULES, 1951.**

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN) : Sir, I beg to lay on the Table, under sub-section (3) of section

52 of the Delhi Road Transport Authority Act, 1950, a copy of the Ministry of Transport Notification No. 18-TAG (20)/54, dated the 19th October 1954, publishing an amendment to the Delhi Road Transport Authority (Advisory Council) Rules, 1951. [Placed in the Library. See No. S-429/54.]

**I. THE TELEGRAPH WIRES (PERMISSION
FOR SALE AND PURCHASE) RULES, 1954.**

**II. RULES FOR THE PREVENTION OF UN-
LAWFUL POSSESSION OF TELEGRAPH WIRES.**

THE MINISTER FOR COMMUNICATIONS (SHRI JAGJIVAN RAM): Sir, I beg to lay on the Table a copy each of the following Rules framed under section 8 of the Telegraph Wires (Unlawful Possession) Act, 1950:—

- (i) The Telegraph Wires (Permission for Sale and Purchase) Rules, 1954. [Placed in the Library. See No. S-450/54.]
- (ii) Rules for the prevention of unlawful possession of Telegraph Wires. [Placed in the Library. See No. S-451/54.]

**MINISTRY OF COMMUNICATIONS NOTI-
FICATION PUBLISHING THE AIR COR-
PORATIONS RULES, 1954**

THE MINISTER FOR COMMUNICATIONS (SHRI JAGJIVAN RAM): Sir, I beg to lay on the Table under subsection (3) of section 44 of the Air Corporations Act, 1953, the Ministry of Communications Notification Nov 14-CAG(15)/53, dated the 26th November, 1954, publishing the Air Corporations Rules, 1954. [Placed in the Library. See No. S-452/54.]

**QUESTION OF PRIVILEGE RE. ISSUE
OF A NOTICE BY LOK SABHA FOR
INTRODUCING THE ANDHRA BILL.**

SHRI B. GUPTA (West Bengal): Sir, we had given notice of a question of privilege yesterday and I understand that the Andhra Bill is coming up